

**Shri Tridib Kumar Chaudhuri:** In ordering the prosecution of certain office bearers of these co-operative stores and also taking a decision with regard to the irregularities about the sale committed by the stores, may I know whether the case of Chaudhuri Brahm Prakash was particularly taken into consideration and whether his position as the joint secretary of the All India Co-operative Union and his position high up in the co-operative hierarchy was not allowed to stand in the way of considering these matters dispassionately, and objectively?

**Shri B. S. Murthy:** This matter has been referred to the police and they have made a thorough enquiry and after they have been able to get sufficient information and evidence they launched prosecutions against Ramjilal and Miss Sakuntala Sulhan. There is no case now pending or being thought of against Chaudhuri Brahm Prakash.

**Shri P. Venkatasubbalah:** On what basis the members of this committee are being appointed and when this committee is going to submit its report finally?

**Shri S. K. Dey:** I do not know which committee the hon. Member is actually referring to. Enquiry committee for Delhi State?

**Shri P. Venkatasubbalah:** Yes.

**Shri S. K. Dey:** There is no committee here which is making any enquiry. Prosecution has been launched. Also, certain audit has been done by the Auditor General's representatives and now the Registrar himself is taking action.

**Shri D. C. Sharma:** May I know if under the existing laws which govern these co-operative societies, only that lady and that gentleman are liable to prosecution or whatever it is, and the directors of the co-operative bank are immune from that?

**Mr. Speaker:** A legal question cannot be asked. Next question.

### Treatment of Handicapped Children

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\*452. { **Shri Surendra Pal Singh:**  
**Shri Yashpal Singh:**  
**Shri Bade:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the group of handicapped children from the Occupational Therapy Institute, who went to some western European countries for treatment and consultations some time back, have returned to India and are undergoing some special treatment prescribed for them by foreign specialists; and

(b) if so, how they are reacting to the new treatment, and what are their future prospects?

**The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar):** (a) and (b). Fourteen handicapped children who went abroad have returned. Their examination by Specialists abroad and the discussions with them of the problems involved have been of use both to the patients and the escorting staff of the Institute. The benefit extended also to the psychological aspect of the patients which is an integral part of treatment in such cases.

It is too early to assess the results in their entirety, but the follow up treatment prescribed by foreign specialists is being undertaken.

**Shri Surendra Pal Singh:** Are the doctors of this occupational therapy institute competent enough to give all the recommended treatment to the children or do they need the help of foreign specialists for giving this special treatment?

**Shrimati Chandrasekhar:** I will not be able to answer this question. To the extent they asked for help, we have given the help to those children to go abroad. This is a voluntary organisation. About the other details, I am not aware.

**Shri Surendra Pal Singh:** In view of the obvious success of this foreign trip of the handicapped children, is there a proposal to send more batches of such handicapped children to the European countries in future?

**Shrimati Chandrasekhar:** Government as such do not send these children for treatment. It is a voluntary organisation. They came for some assistance, and the assistance was given from the discretionary grant of the Education Minister.

**Shri Yashpal Singh:** May I know whether the Government is aware of public complaints that favouritism was practised in selecting the children there?

**Shrimati Chandrasekhar:** I am not aware of them, Sir.

श्री बड़े : क्या यह बात सच है कि राज्य सरकारें इन हैंडिकैप्ड बच्चों को विशेष मदद करती हैं लेकिन सेंटर उनको कोई मदद नहीं करता ?

बिषि तथा सामाजिक सुरक्षा मंत्री (श्री प्र० कु० सेन) : यह सही नहीं है। सेंटर मदद देता है।

श्री श्रीकार लाल बरवा : मैं जानना चाहता हूँ कि इन लड़कों पर कुल कितना खर्चा हुआ, और उस खर्च का कुछ हिस्सा इन लड़कों ने भी दिया या सारा खर्च सरकार ने बरदाश्त किया ?

**Shrimati Chandrasekhar:** The cost of the entire trip was Rs. 54,000. The Government was approached for a grant of Rs. 10,000, of which only Rs. 7,000 was given from the discretionary grant of the Education Minister.

**Shri Indrajit Gupta:** Has the Government any census or any calculation as to the approximate number of such handicapped children in this country who require different types of treatment, and what is the total number of institutes or institutions which are functioning at present and how many children get that treatment?

**Mr. Speaker:** That is too wide a question.

**Shrimati Savitri Nigam:** May I know whether the hon. Minister is aware that some of the children who have gone abroad have been offered some assistance, and free treatment was offered to some of them, and may I know also whether the Minister is going to help those children to go abroad again and get this particular treatment which is not available in our country?

**Shrimati Chandrasekhar:** The hon. Member is very much connected with the institute and she is giving information.

**Mr. Speaker:** That is exactly the reason why I called her!

**Shrimati Chandrasekhar:** She has given the information. If any request for any help comes, I think it will be considered accordingly.

#### Income-tax Appellate Tribunal

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*453.	}	Shri Yashpal Singh:
		Shri Indrajit Gupta:
		Shri Kapur Singh:
		Shri Rameshwar Tantla:
		Shri B. P. Yadava:
		Shri Dhaon:
		Shri Bishanchander Seth:
		Shri Vishram Prasad:
		Shri Surendra Pal Singh:
		Shri D. D. Mantri:
		Shri A. S. Saigal:
Shri P. K. Deo:		
Dr. L. M. Singhvi:		
Shri Himatsingka:		

Will the Minister of Law be pleased to state:

(a) whether any representation against the abolition of the Income-tax Appellate Tribunal has been received from the Federation of Indian Chamber of Commerce and Industry;

(b) if so, the main points stressed in the representation; and

(c) the action taken thereon?